IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

C.P. No. 662/2016

IN THE MATTER OF:

Sharda Rawat

...

Applicant/petitioner

Vs.

Kee Projects Limited

... Respondent

under Section 433(e), 439 of the Companies Act

Order delivered on 01.02.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR HON'BLE PRESIDENT

Sh. S. K. MOHAPATRA HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant/petitioner: Mr. Rakesh Mukhija, Advocate

For the Respondent:

ORDER

One last opportunity is granted to Mr. Madan to make the balance payment on or before 20th February, 2018. If the balance payment is not made as per the undertaking made today, then the application for contempt shall be heard and appropriate order shall be passed.

List the matter on 21st February, 2018.

(M.M. KUMAR)

(S.K. MOHAPAŤRA) (MEMBER TECHNICAL)

01.02.2018 V.Sethi